

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JAILAXMI SUGAR PRODUCTS ( NITALI) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	JAILAXMI SUGAR PRODUCTS ( NITALI) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25 <sup>th</sup> February, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U15421PN2008PTC131484
5.	Address of the registered office and principal office (If any) of corporate debtor	702, G6, Phase II, Ganga Dham, Market Yard, Pune, Maharashtra – 411 037
6.	Insolvency commencement date in respect of corporate debtor	06 <sup>th</sup> November, 2019 (Order received on 13.11.2019)
7.	Estimated date of closure of insolvency resolution process	03 <sup>rd</sup> May, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name– Dharit Kishorbhai Shah Reg No- IBBI/IPA-001/IP-P00993/2017-2018/11640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add – C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat – 390 007. Email -bipin.smdt@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat – 390 007. Email – cirp.jailaxmi@gmail.com
11.	Last date for submission of claims	27 <sup>th</sup> November , 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> / <a href="http://www.sunresolution.in">www.sunresolution.in</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **Jailaxmi Sugar Products (Nitali) Private Limited** on 06<sup>th</sup> November, 2019 (order received on 13.11.2019).

The creditors of **Jailaxmi Sugar Products (Nitali) Private Limited** are hereby called upon to submit their claims with proof on or before **27<sup>th</sup> November , 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14<sup>th</sup> November, 2019

Place: Vadodara



Sd/-

Dharit Kishorbhai Shah

Interim Resolution Professional

Reg. No- IBBI/IPA-001/IP-P00993/2017-2018/11640